

**Central Administrative Tribunal
Principal Bench**

**CP- 639/2018
OA- 3634/2015**

New Delhi, this the 25th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Mahesh Kumar Verma,
S/o Sh. Puran Mal Bunker,
R/o Vill. & PO Ghasipura,
Teh. Shahpura, Distt. Jaipur,
Rajasthan

- Applicant

(By Advocate: Ms. Mitali Tyagi for Ms. Pallavi Awasthi)

Versus

1. Shri VK Singh, the Chairman,
Deli Subordinate Services Selection Board,
FC-18, Institutional Area, Karkardoom,
Delhi-110302
2. Sh Raajiv Yaduvashi, the Secretary,
Govt. of NCT of Delhi,
The Principle Secretary,
Department of Health & Family Welfare,
Govt. of NCT of Delhi,
Delhi Secretairat, IP Estate, New Delhi

- Respondents

(By Advocate: Anuj Kr. Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, it is pointed out the counsel for the respondents that they have complied with the order given by this Tribunal in OA No. 3634/2015 and a detailed speaking order has been passed in compliance with the said order.

2. In view of the substantial compliance of the order of this Tribunal, notices are discharged. The Contempt Petition is accordingly closed.

3. However, if the applicant is still aggrieved, he is at liberty to challenge the order now passed by the respondents, if so advised, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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